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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1734/2002  
M.A.No.1373/2002

Tuesday, this the 9th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Shri J.S.Rawat  
son of Shri B.S. Rawat
2. Shri S.P.Sharma  
son of Shri Bir Bal Sharma
3. Shri Kamal Singh  
son of Shri Ram Saroop
4. Shri V.K.Tandon  
son of Late Shri K.L.Tandon
5. Shri R.P.Kohli  
son of Shri H.R. Kohli
6. Shri B.K.Rao  
son of Shri B.Ankalah

All c/o  
National Informatics Centre  
Ministry of Communication and  
Information Technology  
A-Block, CGO Complex  
New Delhi

..Applicants

(By Advocate: Shri P.K.Sharm)

Versus

Union of India through

1. Secretary  
Department of Expenditure  
Ministry of Finance  
North Block, New Delhi
2. Secretary  
Ministry of Communication and Information  
Technology, Department of Information  
Technology, National Informatics Centre  
Electronics Niketan (A- Block)  
CGO Complex, New Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

The applicants, six in number, presently working as Scientific/Technical Assistant which are EDP posts, are aggrieved by the respondents not placing them in the pay

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scale of Rs.2375-3500/- w.e.f. 1.1.1986 on par with several EDP staff, who have been granted the benefit of higher pay grades w.e.f. 1.1.1986. Instead of granting the aforesaid benefit to the applicants from 1.1.1986, the respondents have actually extended the aforesaid benefit to them from 1.9.1990.

2. The learned counsel appearing on behalf of the applicants submits that the aforesaid controversy in regard to the actual date from which the higher pay grades should be made applicable to the EDP staff has been considered and set at rest by the Full Bench in OA-2639/99. A copy of the aforesaid order passed by the Full Bench has been placed on record. The Full Bench has, by the aforesaid order, decided in favour of grant of the benefit of higher pay grades w.e.f. 1.1.1986. This decision, according to the learned counsel, should be applied to the case of the applicants and accordingly, they should be extended the benefit of the pay grade of Rs.2375-3500/- w.e.f. 1.1.1986.

3. Since the respondents have not cared to extend the aforesaid benefit to the applicant, they have filed a representation on 20.9.2001 (page 47 of the paper book), followed by a legal notice issued on 15.10.2001 (A-8). The respondents do not seem to have acted on these so far. At any rate, no intimation has been given to the applicants by the respondents.

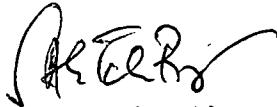
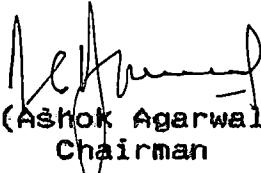
4. Having regard to the submissions made by the learned counsel and taking note of the decision made by

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the Full Bench in the aforesaid OA, we find it in order, just and proper to dispose of the present OA with a direction to the respondents to consider the aforesaid representations and to pass a reasoned and a speaking order thereon expeditiously and within a period of three months from the date of receipt of a copy of this order. We direct accordingly.

5. The present O.A. is disposed of in the aforesated terms.

  
(S.A.T. Rizvi)  
Member (A)  
(Ashok Agarwal)  
Chairman

/sunil/